

(ग) यदि हा, तो इसके क्या कारण हैं तथा ऐसे कर्मचारियों की जोन-वार संख्या क्या है ?

रेल नंब्रालय तथा संसदिय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) :
(क) से (ग). सूचना इफ्टी की जा रही है और सभा-घटन पर रख दी जायेगी ।

Capitation fee charged by Medical College, Bangalore

4391. SHRI K. RAMAMURTHY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Ramaiah Medical College, Bangalore charges capitation fee of Rs. 1,60,000 for a foreign candidate and Rs. 60,000 for a local candidate, which is reported to have been approved by the State Government;

(b) whether the capitation fee, which is larger than this charged by Manipal Medical College has also been approved by the State Government; and

(c) if so, whether this hinders in the way of foreign students seeking admission through the Ministry of External Affairs?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) to (c). According to the information available with the Ministry of Health and Family Welfare, Capitation Fee (Special Tuition Fee) as approved by the Government of Karnataka is chargeable by the private medical colleges in the State including the M.S. Ramaiah Medical College Bangalore, and the Kasturba Medical College (Manipal Section) at the rate of US \$ 20,000 in foreign exchange or an equivalent amount in rupees per seat. It would thus be seen that the institutions charging capitation fee do not discrimi-

minate between Indian and foreign students. Besides gaining admissions through this mode, the Government of India reserves a given number of seats, every year, for foreign students under the Cultural Exchange Programmes, as well as under the Self-financing Scheme.

Railway Service Commission,
Muzaffarpur

4392. SHRI D. L. BAITHA: Will the Minister of RAILWAYS be pleased to state

(a) whether it is a fact that certain allegations of corruption against the former Member-Secretary of Railway Service Commission, Muzaffarpur, have been received by Government;

(b) if so, what were the allegations; and

(c) steps taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). Some complaints were received against the former Member-Secretary of Railway Service Commission, Muzaffarpur. Investigation has been completed, and the advice of Central Vigilance Commission has been sought as per rules, after which action will be taken as warranted. It will not be in public interest to give more details at this stage.

Wastage of precious blood in India

4393. SHRI R. P. GAEKWAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware of the views expressed by two U.K. Blood Transfusion Experts saying that there is considerable wastage of precious blood in India as there is no systematised method for blood transfusion services;

(b) if so, what are the constraints in the efficient working of blood transfusion service; and

(c) the steps proposed to overcome these constraints?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) Yes, the Government are aware of the views but they do not agree with the same.

(b) and (c). Does not arise.

Cargo vessel M. V. Viswavinaya

4394. SHRI P. M. SAYEED: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Lakshadweep Administration has chartered a Cargo Vessel named M. V. Viswavinaya on payment of Rs. 1500 per day during the current year;

(b) whether due to its irresponsible performance in loading and unloading and reaching Island at odd hours resulted in colossal loss on account of pilferage and other malpractices and the Government was forced to withdraw the Cargo vessel;

(c) if so how many voyages it has performed, name of Island it touched

in each voyage, total cargo loaded and unloaded at each Island during the period of contract and the total loss suffered due to its introduction; and

(d) whether any inquiry has been conducted into its losses and its irregularities and the action taken against those held responsible?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) The cargo vessel M. V. 'Vishwa Vinaya' was chartered on a payment of Rs. 15,000 pay day and not on Rs. 1500.

(b) No, Sir. The ship was withdrawn only due to onset of monsoon.

(c) The vessel performed 6 voyages. The names of Islands it touched in each voyage and the total cargo loaded and unloaded at each Island during the period of contract are given in the enclosed statement.

(d) No loss was incurred by the Lakshadweep Administration due to the introduction of this vessel alone. However, shipping service in the Lakshadweep area is not profit-oriented but is run as an essential service.

(d) Does not arise.

Statement

Port	Arrived	Sailed	Loaded Tons	Discharged Tons
Voyage 1				
Cochin	22-1-80	1-2-80	1498	—
Miticoy	2-2-80	21-2-80	267 Drums	1498
Voyage 2				
Cochin	22-2-80	10-3-80	1528	267 Drums
Kavaratti	11-3-80	12-3-80	—	82
Androth	13-3-80	24-3-80	32	668
Amini	24-3-80	25-3-80	—	230